

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2809
ANSWERED ON:11.08.2003
IRREGULAR UPGRADATION OF POST IN NATIONAL SEED CORPORATION
VSM (RETD.) COL. CHOUDHARY

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government are aware that recommendations of High Power Pay Committee (HPCC) during 1991 that no new posts be created on Central Dearness Allowance (CDA) pattern by any PSE, on or after January 1, 1989, and deemed upgradation of posts as creation of new posts;
- (b) if so, the action taken/proposed to be taken by the Government to fix responsibility for irregular upgrading of 120 posts in National Seeds Corporation Ltd. In contravention of the Government directives; and
- (c) the remedial measures taken/proposed to be taken by the Government to set aside this irregularity and likely time by which this would be done?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a)to(c): According to the recommendations of High Power Pay Committee, all appointments made on or after 1.1.1989 in respect of all categories of employees in Public Sector Enterprises (PSEs) would be deemed to have been governed by the IDA pay scales. Appropriate pay scales on the IDA pattern for employees appointed on or after 1.1.1989 may be formulated by the PSEs concerned, in consultation with the concerned Ministries/Departments. National Seeds Corporation (NSC) has intimated that the upgradation of certain posts was undertaken in order to remove stagnation and to ensure harmonious industrial relations. NSC has been advised to take necessary corrective measures in this regard.